

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI**

REGIONAL BENCH

**Service Tax Appeal No. 87425 of 2019**

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-0298/18-19 dated 07.09.2018 passed by the Commissioner of Central Tax (Appeals-I), Pune.)

**M/s. Zed Yem Logistics**  
**RH-167, G-Building, Paras Co-op.**  
**Housing Society, Chinchwad,**  
**Pune, Maharashtra – 411 019**

.....Appellant

*VERSUS*

**Commissioner of Central Excise &**  
**Service Tax, Pune-I**  
**ICE House, 41-A Sasson Road,**  
**Opposite Wadia College, Pune- 411 001**

.....Respondent

**APPEARANCE:**

None for the Appellant

Shri Dhananjay Dahiwalé, Dy. Commissioner, Authorised Representative for the Respondent

CORAM:

**HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**  
**HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

**FINAL ORDER NO. 85157/2025**

Date of Hearing: 03.02.2025

Date of Decision: 03.02.2025

**PER: BENCH**

None for the Appellant.

2. In submitting Form No. SVLDRS-1 and Form No. SVLDRS-4 issued to the Appellant, learned Authorised Representative for the Respondent-Department informs that Appellant has settled the issue under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019" and obtained discharge certificate in the form of Form No. SVLDRS-4.

3. Taking note of the submission, we dismissed the appeal as deemed withdrawn as has been salted under “Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019”.

(Dictated and pronounced in the open court)

**(Dr. Suvendu Kumar Pati)**  
**Member (Judicial)**

**(Anil G. Shakkarwar)**  
**Member (Technical)**

*Prasad*